

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 2.2.96.

OA 28/95

Hari Mohan Kashyap

... Applicant

Versus

Union of India and another

... Respondents.

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicant

... Mr. R.N. Mathur

For the Respondents

... Mr. Manish Bhandari

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

Applicant, Hari Mohan Kashyap, in this application u/s 19 of the Administrative Tribunals Act, 1985, has assailed Annexure A-1 dated 25.10.94, by which he was directed alongwith others to proceed for undergoing the training course for the post of ASM.

2. We have heard the learned counsel for the applicant and the learned counsel for the respondents.

3. The learned counsel for the applicant states that he has received a copy of a communication, which shows that the applicant will not be sent for training for the post of ASM but will be suitably re-deployed having regard to his willingness. Therefore, he states that the present application has become infructuous.

4. The OA is, therefore, dismissed at the stage of admission. No order as to costs.


(O.P. SHARMA)

MEMBER (A)


(GOPAL IRISHNA)

VICE CHAIRMAN

VK